



2026:AHC:20160

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 1539 of 2026

Omkar

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Anamika Singh, Jitendra Pal Singh, Pradeep Kumar Singh
Counsel for Respondent(s)	: C.S.C., Sher Bahadur Singh

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The order of recovery issued by the Tehsildar, Amariya, District Pilibhit/respondent no.4 dated 30.12.2024 is under challenge in the present writ petition.
2. It appears from perusal of the writ petition that pursuant to the notification published for auction of a pond, petitioner applied and thereafter a lease deed was executed in favour of the petitioner for a period of ten years, i.e., between 08.08.2018 till 07.08.2028, which was executed on 08.08.2018, copy of which is appended as annexure-2 to the writ petition. Subsequent to the aforesaid, as per terms and conditions of the aforesaid lease deed petitioner was directed to deposit a sum of Rs.50,000/- per year on or before 30th June.
3. It is stated in paragraph-10 of the writ petition that petitioner has deposited a sum of Rs.12500/- on 20.07.2018 and Rs.37500/- on 04.09.2018 for a period of one year. Subsequently an application dated 21.05.2019 was made by the petitioner for necessary demarcation and for construction of embankment.
4. It is argued by counsel for the petitioner that on the said application instructions were sought for by the revenue authorities in the year 2019 itself.
5. It is admitted that though the petitioner is doing his fisheries rights pursuant to the lease deed dated 08.08.2018 even today but the amount of

the aforesaid lease deed, i.e., Rs.50,000/- per year has not been deposited after one year, i.e., 2018.

6. In this view of the matter, notice in question has been issued to the petitioner on 30.12.2024 directing the petitioner to deposit a sum of Rs.50,000/-, total a sum of Rs.2 lacs, which is due for last more than four years.

7. From perusal of the record it transpires that in the name of representations/complaint made by the petitioner, the amount of lease deed has not been deposited by him.

8. In this view of the matter, petitioner is directed to appear before this Court along-with a bank draft/banker cheque in the name of District Magistrate, District Pilibhit at least for a sum of Rs.1,00,000/- (one lac) by 09.02.2026.

9. The C.J.M., Pilibhit is directed to take necessary steps for compliance of this order in its letter and spirit.

10. Registrar (Compliance) is directed to communicate copy of this order to the C.J.M., Pilibhit as well as District Magistrate, Pilibhit within three days.

11. List on 09.02.2025.

(Prakash Padia,J.)

January 29, 2026

Pramod Tripathi